

DIVISION BENCH
COURT - II

P-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/24(KB)2021
IA(I.B.C)/430(KB)2024,
IVN.P (IBC)/12(KB)2024,
IA(I.B.C)/815(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18TH JULY 2024

IN THE MATTER OF	UCO BANK VS VINOD KUMAR MITTAL
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For FC
Ms. Rituparna. Sanyal, Adv.
Ms. Zeba Khan, Adv.
Ms. Muskan Saha, Adv.

Mr. Ratul Das, Adv.] For SAP
Mr. Sumit Biswas, Adv.
Ms. Rajeshree Bhowmik, Adv.

Mr. P K Sen] RP
Mr. Siddharth Makkar, Adv.] For RP

ORDER

1. Ld. Counsels for the parties present.
2. **IA(I.B.C)/430(KB)2024:**
 - a) Hardcopy of the rejoinder is permitted to be filed by the applicant in this matter.
 - b) Written Notes of Arguments be filed within 7 days.
 - c) **Reserved for Orders.**
3. **IVN.P (IBC)/12(KB)2024:**
 - a) Heard at length. **Reserved for Orders.**
4. **IA(I.B.C)/815(KB)2022:**
 - a) Report filed by the Resolution Professional under Section 106 of the Insolvency and Bankruptcy Code, 2016, which is at Pages No. 3 to 6 is taken on record.
 - b) Post this matter on **27.08.2024.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**